NOES

Amat, Shri D. Amin, Shri R. K. Atam Das, Shri Bharat Singh, Shri Brij Bhushan Lal, Shri Deo, Shri P. K. Deo, Shri R. R. Singh Desal, Shri C. C. Dipa, Shri A. Gayatri Devi, Shrimati Goel, Shri Shri Chand Gowd, Shri Gadilingana Jha, Shri S. C. Joshi, Shri Jagannath Rao Kalita, Shri Dhireswar Kamalanathan, Shri Karni Singh, Dr. Khan, Shri M. A. Khan, Shri Zulfiquar Ali Limaye, Shri Madhu Masani, Shri M. R. Meetha Lal, Shri Meghrajji, Shrl Misra, Shri Janeshwar Mody, Shri Piloo Mohammed Imam, Shri Molahu Prasad, Shri Naik, Shri G. C. Naik, Shri R. V. Parmar, Shri D. R. Ramamoorthy, Shri P. Ranga, Shri Ray, Shri Rabi Shastri, Shri Sheopujan Sheo Narain, Shri Suraj Bhan, Shri Tapuriah, Shri S. K. Tyagi, Shri O. P. Vidyarthi, Shri R. S.

MR. SPEAKER: The result* of the division is: Ayes: 184; Noes: 39.

The motion was adopted.

MR. SPEAKER : Now we adjourn for lunch. After lunch we will take up the Companies (Amendment) Bill which we are discussing already.

SHRI S. M. BANERJEE: More time should be given for discussion of the Companies (Amendment) Bill. MR. SPEAKER : We will meet at 2.30 p.m.

13.14 hrs.

- The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.
- The Lok Sabha reassembled after Lunch at thirty-three minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair] PRESIDENT (DISCHARGE OF FUNCTIONS) BILL—Contd.

भी मधु लिमये : अघ्यक्ष महोदय, मुझे एक मर्ज आप से करनी है। स्पीकर साहब ने कल जो निर्एाय दिया उस के आघार पर आप को एक नया निर्देश जारी करना है। आप को याद होगा कि कल जब राष्ट्रपति के बारे में विषेयक आया और हम ने कुछ आपत्ति उठाई उस के ऊपर संविधान की दफा 117 के तहत जो राष्ट्रपति को सिफारिश करनी पड़ती है उस के बारे में जो परिवर्तन किया गया, उस के बाद चव्हाण साहब का प्रस्ताव पास हुआ। इसका साफ मतलब है कि हमारा जो कहना या संविधान की दफा 65 के तहत, 65 में यह है...

MR. DEPUTY-SPEAKER : When we take up the Bill tomorrow all these matters can be considered.

भी मधुलिमये: वह बिल के संबंध में मैं नहीं कह रहा हूं। मैं यह कह रहा हूं, यह 65 (1) आप देख लीजिए:

More 65 (1) In the event of the occurrence of any f the vacancy in the office of the President by reason of his death, resignation or

^{*}The following Members also recorded their Votes :

AYES : Shrimati Ila Patchondhuiri, Shri Viswanatha Menon and Shri Bhagaban Das ; NOES : Shri Ranjit Singh.

195 Bill Introduced

[श्री मघुलिमये]

otherwise, the Vice-President shall act as President until the date on which a new President elected in accordance with the provisions of this Chapter to fill such vacancy enters upon his Office.

उस का मतलब है कि राष्ट्रपति का पद इस बक्त रिक्त है, वैकेंसी है और उप-राष्ट्रपति, राष्ट्रपति के नाते काम कर रहे हैं। तो क्या माप सरकार को यह निर्देश जारी करेंगे कि बाल इन्डिया रेडियो से उन के वक्तक्यों में वह राष्ट्रपति गिरि इस तरह का उल्लेख न करें क्यों कि अध्यक्ष के निर्एंय के वह बिलकुल खिलाफ़ है। तो आप संसद कार्य मंत्रो से कहिए कि भविष्य में आल इन्डिया रेडियो से या सरकारी वक्तव्यों में, किसी भी सरकारी निवेदन में गिरि साहब का उल्लेख राष्ट्रपति नहीं होना है बल्कि होना है वाइस-प्रेसीडेंट ऐज प्रेसीडेंट।... (व्यवधान) कम्पनी बिल तो ठीक है। कम्पनी बिल तो अभी तक लिया नहीं गया।

MR. DEPUTY-SPEAKER ; I shall ask the hon. Minister concerned to ascertain the position...

श्री मघु लिमये : वह मैं बता सकता हूं। आल इन्डिया रेडियो पर ऐक्टिंग प्रेसीडेंट कहा गया तो उन के सेक्रेटरी ने सर्कुलर मेजा या जबानी कहा । प्रेसीडेंट तो कोई है नहीं । जगह , रिक्त है, वैकेंसी है । यह आप को करना चाहिए, वरना स्पीकर के निर्एंय की अबहेलचा होगी । कल को अध्यक्ष के निर्एंय के बावजूद भी राष्ट्र-पति कहेंगे तो अध्यक्ष का अपमान है । लोक समा को इसे बर्दाक्त नहीं करना चाहिए ।

MR. DEPUTY-SPEAKER; The hon. Member has raised the point. We have to ascertain whether it is correct or not. We shall try to ascertain the position. I cannot say anything off hand just now.

श्री मधु लिमयेः वह तो मैं बता रहा हं....-

MR. DEPUTY-SPEAKER : This morning, the Speaker read out the communication, which I am sure the 'hon. Member must have heard, wherein the description given is 'Vice-President acting as President.' So far as this House is concerned, the Speaker has ruled what the description of the President's position should be. As regards what AIR says, I cannot say anything just now. No doubt, AIR is an agency which is independent but is is controlled by Covernment...

श्री मधु लिमयेः वह लोक सभा को नहीं डिफाई कर सकते। लोक सभा सर्वोच्च है।

MR. DEPUTY-SPEAKER: I have said that the hon. Minister will take note of it.

SHRI RAGHU RAMAIAH: I would like to say something. I think the convention has been that if a Member wants to raise something, he should first write to you and then we have notice of it. Of course what he has raised is an important matter, it is for you to lay down a convention that previous notice should be given.

श्री मधुलिमये : हम तो उसी समय कहना चाहते थे लेकिन हम आप के बिल में अड़गा नहीं डालना चाहते थे, इसलिए चुप बैठे थे। नहीं तो उसी समय हम बताना चाहते थे।

MR. DEPUTY-SPEAKER; I may say that there was no notice and the proper procedure was not followed. But since he has raised it, I have said that the hon. Minister may take note of the point that has been raised. Beyond that, what else can I say now ?

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14.39 hrs.

COMPANIES (AMENDMENT) BILL —contd.

MR. DEPUTY-SPEAKER : We will now proceed with the Companies (Amendment) Bill. Shri R.D. Bhandare may resume his speech now.